

ITEM NO.22 Court 12 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 465/2021

SANJEEV NEWAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.145311/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 18-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Shashank Shekhar, Adv.

Mr. Archit Kaushik, Adv.  
Mr. Akshay Datta, Adv.  
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The present Petition, under Article 32 of the Constitution of India, is filed to quash the FIRs lodged by all the States in the country in respect to selling, purchasing or bursting green crackers. No such relief quashing the FIRs can be granted in exercise of powers under Article 32 of the Constitution of India. If any accused is aggrieved in that case, he may initiate appropriate proceedings before the appropriate High Court/Court.

Under the circumstances, the present Writ Petition, under Article 32 of the Constitution of India, for quashing the FIRs stand dismissed.

Pending application stands disposed of.

(R. NATARAJAN)

(NISHA TRIPATHI)

